

Cases pending with CAT

5586. SHRI B.L. SHARMA 'PREM' :
SHRI KRISHAN LAL SHARMA :

Will the Minister of COAL be pleased to state :

(a) the number of the cases filed against the Coal Controller, Calcutta by the employees, pending with the Central Administrative Tribunal as on date;

(b) the number of the judgements awarded by the Central Administrative Tribunal which have not been implemented so far by the Coal Controller, Calcutta;

(c) the reasons for not implementation of the judgements of CAT;

(d) the action taken or proposed to be taken by the Government against the officers responsible for non-implementation of the Tribunal awards; and

(e) the efforts taken for the settling the cases through conciliation ?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRIMATI KANTI SINGH) : (a) Four cases filed against the Coal Controller by the employees of the Office of the Coal Controller are pending with the Central Administrative Tribunal, Calcutta.

(b) No judgement of the Central Administrative Tribunal, Calcutta is pending for implementation by the Coal Controller.

(c) to (e). Do not arise, in view of (b) above.

[Translation]

Industry in Backward Areas in Bihar

5587. SHRI GIRDHARI YADAV : Will the Minister of INDUSTRY be pleased to state :

(a) the details of the assets, business and profit earned during the year 1995-96 and till June, 1996 by 25 top business houses;

(b) whether any of these industrial Houses has sent the proposal for setting up an industry in the backward areas in the country, particularly in Bihar; and

(c) if so, the details thereof ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) Large Industrial Houses are no longer required to be registered with the Central Government, and as such the list of assets, and profit earned by large industrial houses/monopoly houses are not centrally maintained

(b) and (c). During 1.4.95 to 30.6.96 out of 7358 Industrial Entrepreneur Memoranda filed, 60 were filed for locating industries in Bihar.

[English]

Restructuring of PESB

5588. SHRI SANDIPAN THORAT : Will the Minister of INDUSTRY be pleased to state :

(a) whether the Public Sector Undertakings Officers Association has submitted any Memorandum for restructuring of the Public Enterprises Selection Board (PESB);

(b) if so, the details thereof and the reaction of the Government thereto ;

(c) the number of Board level vacancies exist sector-wise in the PSUs and the likely vacancies during the current year;

(d) whether board level vacancies are unfilled for over a year to two years and two years and above; and

(e) if so, the reasons for delay in filling up the vacant posts ?

THE MINISTER OF INDUSTRY (SHRI MURASOLI MARAN) : (a) and (b). The information is being collected and will be laid on the Table of the House.

(c) As per available information, 108 Board level posts of chief executives and functional directors were lying vacant in various Central Public Sector Undertakings as on 1.7.1996. The schedule wise break up of these vacancies is given below :

Schedule A : 07

Schedule B : 52

Schedule C : 38

Schedule D : 11

24 vacancies are likely to occur during the remaining period of the current year.

(d) Yes, Sir. A few of these posts are lying vacant for more than 1 year and 2 years.

(e) Board level posts are filled up in accordance with a prescribed procedure which includes selection by the Public Enterprises Selection Board and appointment by the concerned administrative Ministries/Departments. Completion of all the requisite formalities takes more time in some cases

Scope of Joint Ventures

5589. SHRI SOUMYA RANJAN : Will the Minister of COMMERCE be pleased to state :

(a) whether the policy on foreign participation has been relaxed;

(b) if so, the details thereof;

(c) if not, the steps taken or proposed to be taken by the Government to widen the scope of foreign tie-ups; and